

**IN THE INCOME TAX APPELLATE TRIBUNAL  
COCHIN BENCH, COCHIN**

***Before Shri Chandra Poojari AM & Shri George Mathan, JM***

**ITA Nos. 130 to 133/Coch/2020**  
(Assessment Years: 2006-07 to 2009-10)

|   |     |   |
|---|-----|---|
| M/s Excellent Cashew<br>Company<br>Kilikolloor<br>Kollam 691004 | Vs. | Assistant Commissioner of<br>Income Tax, Circle-1<br>Kollam |
|---|-----|---|

PAN – AAAFE4476E

**Appellant**

**Respondent**

Appellant by: None  
Respondent by: Smt. J.M. Jamuna Devi

Date of Hearing: 05.01.2021  
Date of Pronouncement: 05.01.2021

**ORDER**

**Per Bench**

This appeal filed by assessee is directed against the orders of the CIT(A) Thiruvananthapuram dated 16.12.2019 for Assessment Years 2006-07 to 2009-10.

2. None appeared on behalf of the assessee. Smt. J.M. Jamuna Devi, Senior A.R. appeared on behalf of Revenue.

3. At the time of hearing it was found from record that the assessee has filed an application under Vivad-se-Viswas Scheme of 2020. The same has also been accepted by the Revenue and intimation in this regard has been issued. A copy of the same is taken note of and kept on record.

4. As the assessee's application under Vivad-se-Viswas Scheme 2020 has been accepted by Revenue and appeals filed by the assessee

no more survive and consequently the appeals stand dismissed as withdrawn.

5. Dictated and pronounced in the open Court on 5<sup>th</sup> January, 2021.

Sd/-  
**(Chandra Poojari)**  
**Accountant Member**

Sd/-  
**(George Mathan)**  
**Judicial Member**

Cochin, Dated: 5<sup>th</sup> January, 2021

Copy to:

1. *The Appellant*
2. *The Respondent*
3. *The CIT(A) -Thiruvananthapuram*
4. *The Pr.CIT - Thiruvananthapuram*
5. *The DR, ITAT, Cochin*
6. *Guard File*

*By Order*

//True Copy//

*Assistant Registrar*  
*ITAT, Cochin*

n.p.